

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

MA 138 OF 2024  
IN  
ORIGINAL APPLICATION NO. 183 OF 2022

**IN THE MATTER OF:**

**RAJEEV SHARMA**

.....APPLICANT(s)

**VERSUS**

**STATE OF U.P.**

.....RESPONDENT(s)

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	<b>ANNEXURES</b>	
2.	<b>COPY OF THE JOINT COMMITTEE REPORT DT. 04.03.2025 ATTACHED HEREWITH AS ANNEXURE A-1</b>	
3.	<b>COPY OF THE SALE DEED DT. 15.06.2024 ATTACHED HEREWITH AS ANNEXURE A-2</b>	
4.	<b>COPY OF THE LETTER DT. 10.12.2024 ATTACHED HEREWITH AS ANNEXURE A-3</b>	
5.	<b>COPY OF THE LETTER DT. 14.02.2025 ATTACHED HEREWITH AS ANNEXURE A-4</b>	

6.	COPY OF HOUSE TAX RECEIPT AND RENT AGREEMENTS ATTACHED HEREWITH AS ANNEXURE A-5(COLLY)	
7.	COPY OF THE LETTER DT. 24.03.2025 ATTACHED HEREWITH AS ANNEXURE A-6	
8.	COPY OF THE LETTER DT. 24.03.2025 ATTACHED HEREWITH AS ANNEXURE A-7	

*THROUGH COUNSEL*



BHANWAR PAL SINGH JADON

COUNSEL UTTAR PRADESH POLLUTION CONTROL BOARD

EMAIL- [bhanwar09jadon@gmail.com](mailto:bhanwar09jadon@gmail.com)

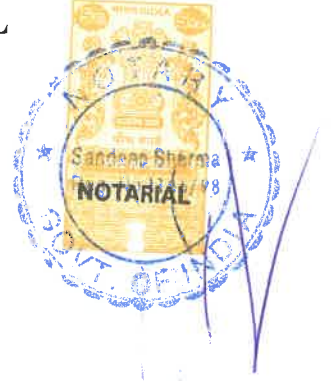
Ph: 9639286572

DATE: 25.03.2025

PLACE: GHAZIABAD

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**MA 138 OF 2024  
IN  
ORIGINAL APPLICATION NO. 183 OF 2022**



**IN THE MATTER OF:**

**Rajeev Sharma**

**...Applicant**

**VERSUS**

**State of Uttar Pradesh**

**...Respondent**

**FURTHER REPORTON BEHALF OF THE DISTRICT MAGISTRATE,  
GHAZIABAD IN COMPLIANCE OF THE ORDER DATED 25.11.2024  
PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

I, Deepak Meena aged about 38 years, S/o R.C. Meena, posted as District Magistrate, Ghaziabad, do hereby solemnly affirm and state as under:

1. That I, the Deponent, am fully conversant with the facts of the case and am competent and authorized to swear the present Affidavit.
2. That I state that the contents of the factual/status report have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.
3. That in the present matter, the applicant has alleged that a multi-storied building namely Shanti Hostel has been constructed in residential area of ShivamVihar, District Ghaziabad without any proper outlet for discharge



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of waste water. Consequently, the waste water is being discharged in open causing contamination of the ground water, thereby posing serious health hazards to the inhabitants.

4. That the above captioned matter was last listed for hearing on 13.12.2024, wherein the Hon'ble Tribunal directed as under:-

*"5. In compliance of order dated 25.11.2024, report dated 12.12.2024 has been filed by the District Magistrate which is in the nature of an interim report.*

*6. Learned Counsel for State of Uttar Pradesh seeks two months time for submitting further compliance report."*

5. That in compliance of the aforementioned order, the further report on behalf of the Deponent is herein as under.

6. That it is to be submitted that the officials from the District Administration, Ghaziabad and Uttar Pradesh Pollution Control Board upon the directions of the Deponent carried out the inspection of the said site in question on 04.03.2025.

A Copy of the Joint Committee Report dt. 04.03.2025 has been annexed herewith as **ANNEXURE A-1**.

7. That as per the said inspection, the observations of the Joint Committee are herein as under:

- i. The said site in question is situated at SubhNiwas, 106/1, Village Asalatpur, ShivamVihar, Muradnagar, opposite Krishna Institute of Engineering College, District Ghaziabad and has an accommodation facility of 24 rooms. The area is classified as a



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residential area and it falls under the jurisdiction of Nagar Palika Parishad, Muradnagar, Ghaziabad.

**ii. EARLIER USE OF THE SAID SITE**

That as per information provided by the landowner, the building was previously used as a hostel under the name Shanti Hostel by Mrs.Sadhana Tyagi, which has been closed. Subsequently, the premises were used as a PG hostel under the name Urban Homes Girls PG Hostel by the current landowners, Mrs.Renu Kumar and Mr.Anuj Kumar.

A copy of the sale deed dated 15.06.2024 has been annexed herein as ANNEXURE A-2.

**iii. PRESENT USE OF THE SAID SITE**

- Currently, the said building is being used as a private residence by the landowners, Mr. Anuj Kumar and Mrs. Renu Kumar.
- That no hostel or PG is currently operational at the site and that Urban Homes Girls PG Hostel has been closed. That the landowner currently resides with his family and has rented out 10 upper rooms of the said site. In total 16 no. of people are living at the said site.

- iv. That the sewage generated from the said building is disposed of through a septic tank located in the basement of the said site, which connects to the municipal drain of Nagar Palika Parishad, Muradnagar, Ghaziabad.



25 MAR 2025

8. That it is to be submitted that a letter dated 10.12.2024 was written by the District Magistrate, Ghaziabad, directing the landowner to:

- Submit the approved site map of the premises in question.
- Ensure proper arrangements for the disposal of domestic discharge.

A Copy of the letter dt. 10.12.2024 has been annexed herewith as **ANNEXURE A-3**.

9. In response to the aforementioned letter, the landowner, Mr. Anuj Kumar, submitted a reply on 14.02.2025, stating that no hostel or PG is currently operational at the site and that Urban Homes Girls PG Hostel has been closed. He further mentioned that he resides there with his family and has rented out some upper rooms. He also provided proof of house tax payment to Nagar Palika Parishad, Muradnagar, Ghaziabad. It is submitted that no approved map of the said site has been provided by the landowner.

A Copy of the letter dt. 14.02.2025 has been annexed herewith as **ANNEXURE A-4**

Copies of the house tax receipt and rent agreements have been annexed herein as **ANNEXURE A-5(Colly)**.

10. That furthermore, a letter dated 24.03.2025 has been written by the Executive Officer, Municipal Council, Muradnagar, Ghaziabad to the Regional Officer, Uttar Pradesh Pollution Control Board. That vide the said letter it has been informed that the Municipal Council of Muradnagar, District Ghaziabad, has proposed the construction of an STP (Sewage Treatment Plant) on Khasra No. 1171, an area of 5000 square meters in Sarna, Muradnagar. In this regard, the Executive Engineer, Construction Division (Second), U.P. Jal Nigam (Urban), Ghaziabad, was



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requested to prepare the DPR through Letter No. 1600/N.P.P. Muradnagar/2024-25 dated 26.11.2024. Therefore, the Executive Engineer, Construction Division (Second), U.P. Jal Nigam (Urban), Ghaziabad, has prepared the DPR. It will soon be sent to the government for approval, following which the process of inviting tenders will be initiated.

A Copy of the letter dt. 24.03.2025 has been annexed herewith as **ANNEXURE A-6**

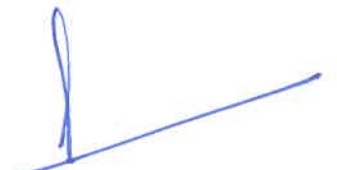
11. That subsequently, a letter dt. 24.03.2025 has been written by the District Magistrate to the landowner, explicitly prohibiting the operation of any hostel or PG at the said site under any circumstances in the future, unless an approved map/building plan has been duly sanctioned by the competent authority.

A Copy of the letter dt. 24.03.2025 has been annexed herewith as **ANNEXURE A-7**

12. That in light of the above, the Deponent has ensured necessary compliance in strict adherence to the directions issued by the Hon'ble Tribunal

13. Hence, the present affidavits being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.




  
**DEPONENT**

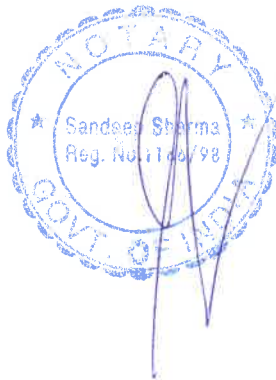
25 MAR 2025

**VERIFICATION**

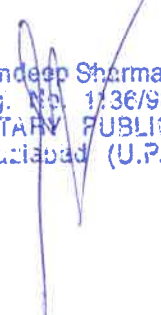
Verified at Ghaziabad on this 25 day of March, 2025, that the contents of the above affidavit from paragraphs 1 to 13 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.



**DEPONENT**



**ATTESTED**



(Sandeep Sharma)  
Reg. No. 1136/98  
NOTARY PUBLIC  
Ghaziabad (U.P.)

25 MAR 2025

**Report in compliance to the order passed on 13.12.2024 by Hon'ble National Green Tribunal, New Delhi in the matter of M.A. No. 138/2024 in O.A. No. 183/2022 Rajeev Sharma Versus State of Uttar Pradesh.**

**1-Background:-**

Hon'ble National Green Tribunal, New Delhi in M.A. No. 138/2022 in O.A. No. 183/2022 Rajeev Sharma Versus State of Uttar Pradesh has passed order on 13.12.2024. Main para of order is as follows:-

*".....5. In compliance of order dated 25.11.2024, report dated 12.12.2024 has been filed by the District Magistrate which is in the nature of an interim report.*

*6. Learned Counsel for State of Uttar Pradesh seeks two months time for submitting further compliance report....."*

**2-Action taken report:-**

In compliance to the aforesaid order dated 13.12.2024 passed by Hon'ble Tribunal, inspection of site in question was carried out by officials from District Administration, Ghaziabad and Regional Officer, Uttar Pradesh Pollution Control Board, Ghaziabad on 04.03.2025. During inspection Mr. Anuj kumar (owner of hostel) was present at the site. Facts found during inspection are as follows:-

1. During inspection it was found that site in question is situated at Subh Niwas, 106/1, Village Asalatpur, Shivam Vihar, Muradnagar, opposite Krishna Institute of Engineering College, located at Muradnagar, District-Ghaziabad having accommodation facility of 24 rooms which is in the area of Nagar Palika Parishad Murdnagar, Ghaziabad.

*Cd*  
*NT*

*Am*

2. As per information provided by land owner, the said building was being used as hostel namely Shanti Hostel by Mrs. Sadhana Tyagi in earlier, which has been closed and later said premise was used as PG hostel in the name of Urban Homes Girls PG Hostel by current land owner Mrs. Renu Kumar and Mr. Anuj Kumar, copy of sale deed dated 15.06.2024 was annexed with inspection report dated 07.12.2024.
3. It was found that presently said building is being used as own residence by land owner Mr. Anuj Kumar and Mrs. Renu Kumar.
4. In reference to the notice issued by District Magistrate, Ghaziabad vide letter dated 10.12.2024. Reply has been submitted by land owner Shri Anuj Kumar through its letter dated 14.02.2025, in which he has informed that presently there is no hostel/PG at said address and the Urban Homes girls PG hostel has been closed. He also mentioned that house tax was also deposited to Nagar Palika Muradnagar, Ghaziabad copy of house tax receipt is enclosed with letter dated 14.02.2025.
5. Sewage generated from said building is being disposed in septic tank leading to municipal drain of Nagar Palika Parishad, Muradnagar.

### **Main Observations**

Considering above facts, main observation are as follows:-

1. During inspection, said building was being used as hostel namely Urban Homes Girls PG Hostel which has been completely closed. Presently said building is being used as own residence by land owner Mr. Anuj Kumar and Smt. Renu Kumar, for which house tax has been submitted by land owner to nagar palika parishad muradnagar, Ghaziabad.

2. As per analysis report dated 07.12.2024 of the ground water samples collected from hand pump parameters are complying with the drinking water standards. In view of same there is no ground water contamination in site in question.
3. Sewage generated from said building is being disposed in septic tank leading to municipal drain of Nagar Palika Parishad, Muradnagar.

Therefore the above compliance report is submitted for kind consideration of Hon'ble the tribunal.

(Anshul Sharma)  
A.E.E.  
U.P. Pollution Control Board,  
Ghaziabad.

(Sachin Panwar)  
Nayab Tehsildar, Modinagar  
Ghaziabad

INDIA NON JUDICIAL



IN-UP81203845735399W

Government of Uttar Pradesh

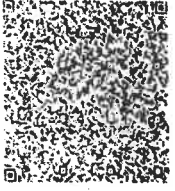
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12036

VIHAR MODINAGAR  
8

Certificate No. : IN-UP81203845735399W  
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 Account Reference : NEWIMPACC (SV)/ up14076804/ MODINAGAR/ UP-GZB  
 Unique Doc. Reference : SUBIN-UPUP1407680458685699323176W  
 Purchased by : RENU AND ANUJ KUMAR  
 Description of Document : Article 23 Conveyance  
 Property Description : HOUSE IN KHASRA NO.106/1MI MOH.SHIVAM VIHAR PHASE-1 VILLAGE ASALATNAGAR TEHSIL MODINAGAR GZB  
 Consideration Price (Rs.) :  
 First Party : SADHNA TYAGI  
 Second Party : RENU AND ANUJ KUMAR  
 Stamp Duty Paid By : RENU AND ANUJ KUMAR  
 Stamp Duty Amount(Rs.) : 1,99,500  
 (One Lakh Ninety Nine Thousand Five Hundred only)

FDS




Locked By.....  
 Date.....  
 Sign.....  
 उत्तम कुमार त्यागी  
 एडवोकेट  
 रजि० नं०- 9594/2000  
 तहसील मोदीनगर

साधना त्यागी

Renu

अनुज कुमार

  
 उत्तम कुमार त्यागी  
 एडवोकेट  
 रजि० नं०- 9594/2000  
 तहसील मोदीनगर

  
 उत्तम कुमार त्यागी  
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 उत्तम कुमार त्यागी  
 एडवोकेट  
 रजि० नं०- 9594/2000  
 तहसील मोदीनगर



IN-UP81208830595929W

Government of Uttar Pradesh

e-Stamp

Certificate No.	: IN-UP81208830595929W
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Purchased by	: RENU AND ANUJ KUMAR
Description of Document	: Article 23 Conveyance
Property Description	: HOUSE IN KHASRA NO.106/1MI MOH.SHIVAM VIHAR PHASE-1 VILLAGE ASALATNAGAR TEHSIL MODINAGAR GZB
Consideration Price (Rs.)	:
First Party	: SADHNA TYAGI
Second Party	: RENU AND ANUJ KUMAR
Stamp Duty Paid By	: RENU AND ANUJ KUMAR
Stamp Duty Amount(Rs.)	: 81,000 (Eighty One Thousand only)

8

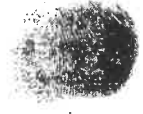


Locked By.....  
 Date 15/6/24  
 Sign

सिधना त्यागी

रेनु

अनुज कुमार





INDIA NON JUDICIAL



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Government of Uttar Pradesh

e-Stamp

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Description of Document	: Article 23 Conveyance
Document Description	: HOUSE IN KHASRA NO.106/1MI MOH.SHIVAM VIHAR PHASE-1 VILLAGE ASALATNAGAR TEHSIL MODINAGAR GZB
Consideration Price (Rs.)	:
First Party	: SADHNA TYAGI
Second Party	: RENU AND ANUJ KUMAR
Stamp Duty Paid By	: RENU AND ANUJ KUMAR
Stamp Duty Amount(Rs.)	: 1,80,000 (One Lakh Eighty Thousand only)



Locked By..... 2

Date: 15/6/24

S. 1

सधना त्यागी

Renu

रेनु कुमार



## बैनामा / विक्रय-पत्र

बैनामा अंकन-91,46,000 / -रूपये।

ई-स्टाम्प अंकन-8,30,500 / -रूपये।

(उत्तर प्रदेश सरकार, संस्थागत वित्त कर एवं निबन्धन अनुभाग-6, अधिसूचना आदेश संख्या-एए10 दि० के० एन० 8-2756/11-2008- 500 (166) 2007 लखनऊ पिनांक 30-8-2008 के द्वारा विक्रय विलेख महिला होने पर दस लाख तक 8 प्रतिशत तथा दस लाख रूपये से अधिक कीमत पर 7 प्रतिशत ई-स्टाम्प शुल्क अदा किया गया है।)

### लेख पत्र का संक्षिप्त विवरण

1-विक्रय सम्पत्ति-विदित हो कि एक किता मकान नं०-7 रकबई-186 वर्ग गज यानि-155.38 वर्ग मीटर सम्बन्धित खसरा नं०-106/1मि० स्थित मारुफ मौहल्ला शिवम विहार फेस-1 वाकै ग्राम असालतनगर, परगना जलालाबाद, तहसील मोदीनगर, जिला गाजियाबाद जिसमें भूतल पर सम्पूर्ण कवर्ड रकबई-155.38 वर्ग मीटर निर्मित है, व प्रथम तल पर सम्पूर्ण कवर्ड रकबई-155.38 वर्ग मीटर निर्मित है, व द्वितीय तल पर सम्पूर्ण कवर्ड एरिया रकबई-155.38 वर्ग मीटर निर्मित है, व तृतीय तल पर रकबई-20 वर्ग मीटर मे गूम्टी निर्मित है, निर्माण आर०सी०सी० की प्रथम श्रेणी मे निर्मित है, जो विक्रय है।

2-विक्रीत मकान आवासीय प्रयोजन हेतू बय है।

3-विक्रीत मकान मुख्य मार्ग पर स्थित नहीं है। व 9 मीटर तक चौड़े मार्ग पर स्थित है तथा पार्क फेसिंग नहीं है विक्रीत मकान दो रास्तो पर स्थित नहीं है। तथा दिल्ली मेरठ मार्ग से 200 मीटर से अधिक दूरी पर स्थित है।

4-विक्रय पत्र का समस्त व्यय क्रेती ने सहन किया है।

5-भूमि ग्राम समाज व पट्टे की नहीं है।

6-नगर पालिका की सीमा के अन्दर है।

7-उक्त मकान पर कब्जा फरीक दोयम का मौके पर करा दिया है।

साधक चयन

Renu

अनुमोदित

8-उक्त विक्रीत मकान का 1 प्रतिशत टी0डी0एस0 बैंक में जमा करा दिया है। जिलाधिकारी द्वारा प्रचलित सर्किल रेट लिस्ट के अनुसार पेज नं0 44 की कम सं0-309 का बी0कोर्ड सं0-0178 की सरकारी दर-15000/-रूपये प्रति वर्ग मीटर से खाली भूमि की कीमत अंकन-23,33,000/-रूपये होती है तथा पेज नम्बर-52 की कम सं0-1 की प्रथम श्रेणी की दर-14,000/-रूपये प्रति वर्ग मीटर से भूतल व प्रथम तल व द्वितीय तल पर कुल कवर्ड एरिया रकबई-486.14 वर्ग मीटर की कीमत अंकन-68,13,000/-रूपये होती है। इस प्रकार कुल कीमत अंकन-91,46,000/-रूपये पर ई-स्टाम्प शुल्क अदा किया गया है।

8-उपरोक्त मकान नं0-7 रकबई-186 वर्ग गज की सीमार्ये:-

पूरब-प्लाट नं0-8 भुजा 56 फिट 6 इंच।

पश्चिम-प्लाट विनायक भुजा 55 फिट।

उत्तर-भूमि दीगर मालिक भुजा 30 फिट।

दक्षिण-रास्ता 24 फिट चौड़ा भुजा 30 फिट।

हम कि श्रीमति साधना त्यागी पत्नी श्री राजेश त्यागी निवासी आर-6/49, राजनगर, सैक्टर-6, गाजियाबाद तहसील व जिला गाजियाबाद। फरीक अव्वल/विकेती पै न सं0-AAZPT4949G

एवं

1-श्रीमति रेणू पत्नी श्री अनुज कुमार निवासी मकान नं0-35, मिडकाली, बुढाना जिला मुजफ्फरनगर। पै न सं0-DBNPR7440Q

2- श्री अनुज कुमार पुत्र श्री सरदार सिंह निवासी मकान नं0-35, मिडकाली, बुढाना जिला मुजफ्फरनगर। पै न सं0-BZVPK8700L फरीक दायम/केतागण

विदित हो कि एक किता मकान नं0-7 रकबई-186 वर्ग गज यानि-155.38 वर्ग मीटर सम्बन्धित खसरा नं0-106/1मि0 स्थित मारुफ मौहल्ला शिवम विहार फेस-1 वाकै ग्राम असालतनगर, परगना जलालाबाद, तहसील मोदीनगर, जिला गाजियाबाद जिसमें भूतल पर सम्पूर्ण कवर्ड रकबई-155.38 वर्ग मीटर निर्मित है, व प्रथम तल पर सम्पूर्ण कवर्ड रकबई-155.38 वर्ग मीटर निर्मित है, व द्वितीय तल पर सम्पूर्ण कवर्ड एरिया रकबई-155.38 वर्ग मीटर निर्मित है, व तृतीय तल पर रकबई-20 वर्ग मीटर

साधना त्यागी

अनुज

अनुज कुमार



मे गूम्टी निर्मित है, निर्माण आर०सी०सी० की प्रथम श्रेणी में निर्मित है, की मे फरीक अखिल/विकेती बजरिये खरीद बैनामा दिनांक-18-03-2011 को बही सं०-1 जिल्द सं०-4358 के पृष्ठ सं०-53 से 76 पर दस्तावेज सं०-3710 पर दिनांक-18-03-2011 को रजिस्टार कार्यालय मोदीनगर मे दर्ज के द्वारा मालिक काबिज स्वामीनी हैं। विकीत मकान आज दिनांक तक हर प्रकार की देनदारी, आड, रहन बय, हिवा, मुहायदा बेय, बैंकलोन, जमानत, तकावी आदि आदि से पाक साफ है। कंही दूसरी जगह ग्रस्त नहीं है। अतः मुझ फरीक अखिल/विकेती ने अपनी स्वेच्छा व प्रसन्नता से बिना दबाव किसी प्रकार की स्वस्थ मन बल, बुद्धि की दशा में स्वस्थ इन्द्रियों की दशा में अपनी सालिम आराजी उपरोक्त मये जुमले हक हकूक दाखिल खारिज रकबा तहते जेरी कब्जा मालिकाना आदि आदि सहित बिना किसी अधिकार को छोडे आज की तारीख से बदले अंकन-91,48,000/-रूपये (इक्यानवे लाख छियालिस हजार रूपये) में बहक केतागण उपरोक्त के बय कतई कर दिया है और बेच दी है तथा बैनामा का समस्त प्रतिफल लेखपत्र के अन्त मे दिया गया है। तथा शेष लेन देन बाकी नहीं रहा है। कब्जा मौके पर केतागण का करा दिया है। अधिकार का परिवर्तन हो गया है। केतागण जिस प्रकार चाहे आराजी उपरोक्त को अपने प्रयोग मालिकाना में लाकर लाभ उठावे। कुछ उज्र न होगा। यह लेख पत्र हम दोनों फरीकेन के बताये अनुसार लिखा है तथा लेखक ने मौके पर मुआयना नहीं किया है। लेखक की भविष्य मे किसी प्रकार की कोई

2018/03/2011

Donu

अमृत शर्मा



जिम्मेदारी नहीं होगी। जिसके हम दोनों फरीकेन स्वयं जिम्मेवार हैं। अगर बेवजह या बेइस्तहकाकी मुझ मुक़र या नामालूम कानूनी नुक्स या बदावेदारी मेरे सहीम व शरीक के भूमि उक्त या जुज बकबजे केंतागण से निकल जाता है तो ऐसी दशा में मैं फरीक अब्बल विकेंती केंतागण का कुल रूपया मय हर्जा खर्चा ब्याज दर कानूनी वापिस करेगे या केंतागण हमारी सम्पत्ति चल व अचल से बजरिये अदालत वसूल कर ले कुछ उज्र न होगा। अतः यह बैनामा लिखा दिया है कि प्रमाण रहे और समय पडने पर काम आवे इति।  
वसूलयाबी धनराशि अंकन-91,46,000/-रूपये निम्न प्रकार प्राप्त किये हैं:-

1-अंकन-35,00,000/-रूपये बजरिये RTGS/UTR NO-UTIBR52024061500357933 दिनांक-15-06-2024 को प्राप्त कर लिये है।

2-अंकन-2,00,000/-रूपये बजरिये RTGS/UTR NO-CNRB0018670 दिनांक-06-06-2024 को केनरा बैंक शाखा बुढाना द्वारा प्राप्त कर लिये है।

3-अंकन-3,00,000/-रूपये बजरिये RTGS/UTR NO-UTIBR52024060600351365 दिनांक-06-06-2024 को प्राप्त कर लिये है।

3-अंकन-3,00,000/-रूपये बजरिये RTGS/UTR NO-CNRBR52024053181490129 दिनांक-31-05-2024 को केनरा बैंक शाखा बुढाना द्वारा प्राप्त कर लिये है।

4-अंकन-5,00,000/-रूपये बजरिये RTGS/UTR NO-CNRBR52024060581815963 दिनांक-05-06-2024 को केनरा बैंक शाखा बुढाना द्वारा प्राप्त कर लिये है।

5-अंकन-42,54,000/-रूपये बजरिये चैक सं0-155479 दिनांक-15-06-2024 को केनरा बैंक शाखा बुढाना द्वारा प्राप्त कर लिये है।

6-अंकन-91,460/-रूपये टी0डी0एस0 की रसीद संलग्न है।

7-अंकन-540/-रूपये आज नकद प्राप्त कर लिये है।

ताबाना च्यागण

2024

अकबुल



इस प्रकार फरीक अब्बल ने फरीक दायम से बैनामा का समस्त प्रतिफल  
अंकन-91,46,000/-रूपये उपरोक्तानुसार प्राप्त कर लिये है।

11/12/2024

11/12/2024

11/12/2024

गवाहान-1 श्री मोहित त्यागी पुत्र श्री मुनीश कुमार ~~त्यागी~~ **उत्तम कुमार त्यागी**  
निवासी 122, राधे श्याम फेस-2, मुरादनगर तहसील मोदीनगर **रजि० नं०- 9594/2000**  
जिला गाजियाबाद।

Mohit  
त्यागी



गवाहान-2 श्री विशाल शर्मा पुत्र श्री श्याम सुन्दर शर्मा  
निवासी ग्राम महीउददीनपुर हिसाली तहसील मोदीनगर  
जिला गाजियाबाद।

उत्तम  
त्यागी

उत्तम  
रजि० नं०- 9594/2000



दिनांक-15-06-2024ई0 मसौदा उत्तम कुमार त्यागी **रजि० नं०- 9594/2000**  
तहसील परिसर मोदीनगर जिला गाजियाबाद। टाईप किया-कपिल पाल।

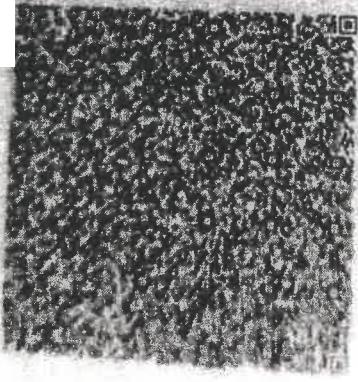


1 D:\2\mishra\mishra.gov.in | UID Unique Identification Authority of India

भारतीय विशिष्ट पहचान प्राधिकार  
Unique Identification Authority of India

पता: घर नं. ३५, मिनकाली, बृहन्नगर,  
पिन: २६१३०६

HOUSE NO. 35, Mindkali,  
Brahannagar, Dist. Mizoramagar,  
Pincode: 261306



श्री अणुज कुमार, श्री पदचान

भारत सरकार  
Government of India



अणुज कुमार  
Anuj Kumar  
जन्म तिथि/DOB: 16/02/1972  
पुरुष/ MALE



संग में,

श्रीमान जिलाधिकारी महोदय,  
जनपद-गाजियाबाद

विषय - आपके द्वारा प्रदत्त नोटिस पत्रांक सं०-2127/एन.जी.टी.-147/2024 दिनांक-10.12.2024  
के सम्बन्ध में सूचना देने हेतु-

महोदय,

निवेदन है कि प्रार्थी अनुज कुमार पुत्र स्व० श्री सरदार सिंह निवासी शुभ निवास 106/1 ग्राम अस्सालतपुर शिवम् विहार, थाना मुरादनगर जिला-गाजियाबाद को आपके द्वारा प्रदत्त नोटिस पत्रांक सं०-2127/एन.जी.टी.-147/2024 दिनांक-10.12.2024 दिनांक-14.12.2024 को प्राप्त हुआ जिसमें प्रार्थी का पता मल्टी स्टोरी शान्ती हॉस्टल एवं अर्बन होम्स गर्ल्स पी.जी. अंकित है परन्तु जो गलत है ये हॉस्टल एवं पी.जी. बन्द हो चुके हैं वर्तमान में इसका सही पता शुभ निवास 106/1 ग्राम अस्सालतपुर शिवम् विहार थाना-मुरादनगर जिला-गाजियाबाद है जिसमें प्रार्थी अपने परिवार के साथ निवास कर रहा है और उक्त मकान/भवन का बतौर बैनामा मालिक है एवं काबिज है जिसमें ऊपर के कुछ कमरे किराये पर दिये हैं एवं एन.जी.टी. के निरीक्षण में घरेलू उतप्रवाह के निस्तारण में कोई उल्लंघन नहीं पाया गया है एवं घरेलू उतप्रवाह का निस्तारण सुलभ तरीके से नाली/गटर में किया जा रहा है और ना ही किसी प्रकार का जलवायू/मृदा प्रदूषण प्रार्थी द्वारा कभी किया गया है पत्र में प्रेषित लगाये गये आरोप निराधार है प्रार्थी समाज का पढा लिखा व सम्मानित व्यक्ति है जिस प्रकार के आरोप प्रेषित पत्र में लगाये गये हैं वह महोदय को दी गई गलत सूचनाओं के आधार पर लगाये गये हैं प्रार्थी द्वारा इस प्रकार का कृत्य न तो पूर्व में किया गया है और न ही भविष्य में किया जायेगा ।  
हाऊस टैक्स की रसीद संलग्न है

दिनांक - 14.02.2025

प्रतिलिपि:-

- 1-श्रीमान अधिशासी अधिकारी नगर पालिका परिषद मुरादनगर गाजियाबाद ।
- 2-आर.ओ.यू.पी.पी.सी.बी. वसुन्धरा गाजियाबाद ।

प्रार्थी

अनुज कुमार

अनुज कुमार पुत्र स्व० श्री सरदार सिंह  
नि०-106/1 शुभ निवास ग्राम अस्सालतनगर  
शिवम् विहार, थाना-मुरादनगर,  
जिला गाजियाबाद  
मो० नं० - 9412546875

AS (AS)

जनपद-गाजियाबाद



घरेलू उत्प्रवाह का निस्तारण नगर पालिका मुरादनगर नाली के द्वारा किया जा रहा है

PT NO.

FORM NO. 5  
RECEIPT

BOOK NO. B

79690

Municipality \_\_\_\_\_

Demand Register no. \_\_\_\_\_

6381

Received from \_\_\_\_\_

Amount (in words) \_\_\_\_\_

Count of \_\_\_\_\_

Receipts no. \_\_\_\_\_

Mohalla \_\_\_\_\_

For the period \_\_\_\_\_

Full/part payment of demand bill no. \_\_\_\_\_

24-25

dated \_\_\_\_\_

Rs. \_\_\_\_\_

22138/-

23418-

1288-

Dated \_\_\_\_\_

17.1.25

22138-

Cashier \_\_\_\_\_

Accountant \_\_\_\_\_

Executive Officer/Secretary

Tax Collector,  
Clerk-in-charge of Demand  
and Collection Register.

Tax Superintendent.



सत्यमेव जयते

e-Stamp

ACC-SANDEEP KUMAR GUPTA  
ACC Code-UP14076004  
GHAZIABAD 100

Certificate No. : IN-UP04890427365797X  
 Certificate Issued Date : 17-Feb-2025 07:29 PM  
 Account Reference : NEWIMPACC (SV)/ up14076004/ GHAZIABAD SADAR/ UP-GZB  
 Unique Doc. Reference : SUBIN-UPUP1407600406969972151155X  
 Purchased by : Varnika Tyagi  
 Description of Document : Article 35 Lease  
 Property Description : H.No. 106/1, 1st Floor, Part-1, Subh Niwas Shivam Vihar, Muradnagar, Ghaziabad, U.P.  
 Consideration Price (Rs.) :  
 First Party : Anuj Kumar  
 Second Party : Varnika Tyagi  
 Stamp Duty Paid By : Varnika Tyagi  
 Stamp Duty Amount(Rs.) : 100  
 (One Hundred only)

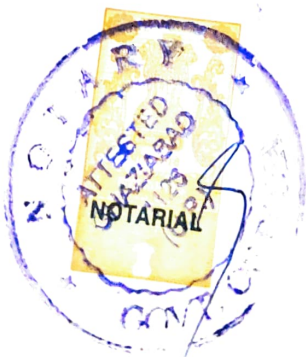
सत्यमेव जयते



IN-UP04890427365797X

Please write or type below this line

3137427



Varnika Tyagi

Statutory Alert.

- The authenticity of this Stamp certificate should be verified at [www.stockstamp.com/](http://www.stockstamp.com/) or using e Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
- The onus of checking the legitimacy is on the part of the certificate holder. In case of any discrepancy please refer to the Company website.

RENT AGREEMENT

THIS RENT AGREEMENT is made on 17<sup>th</sup> day of February, 2025 between Mr. Anuj Kumar S/o Sh. Sardar Singh R/o House No. 35, Mindkali, Budhana, Muzafarnagar, U.P-251309 (Aadhar No. 5284 7595 7623) hereinafter is called the First Party/LANDLORD which expression shall wherever the context so requires and include his/her heirs, executors, administrators and assigns of the one part.

AND

Ms. Varnika Tyagi D/o Sh. Kuldeep Kumar R/o 77, Gudamb, Saharanpur, U.P-247451 (Aadhar No. 2840 3361 9319) hereinafter called the Second Party/TENANT which expression shall unless excluded by or repugnant to the context include its successors and assigns of the other part.

WHEREAS the LANDLORD is the absolute and exclusive owner of H.No. 106/1, 1<sup>st</sup> Floor, Part-1, Subh Niwas Shivam Vihar, Muradnagar, Ghaziabad, U.P. (hereinafter referred to as the SAID PREMISES).

AND WHEREAS THE first party agreed to let out the said property and the second party/Tenant agreed to take on rent the said property on the following terms and conditions

1. That the monthly rent of the said property is fixed by and between the parties at a sum of **Rs. 4,000/- (Rupees Four Thousand only)** per month Excluding Maintenance charges.

2. That the second party is fully responsible to pay **all the Electricity & Maintenance** charges.
3. That the second party will pay the said monthly rent in advance on or before the 05<sup>th</sup> day of each month of English Calendar.
4. That the Second party has given **Rs. 4,000/- (Rupees Four Thousand only)** as advance at the day of taken this property.
5. The Second Party will be give **Rs. 4,000/- (Rupees Four Thousand only)** being interest free security deposit refundable at the time of vacation of the said premises.
6. That the owner has let out the said property to the second party for a period of 11 months w.e.f **01-01-2025 to 30-11-2025** and the second party has agreed to vacate the premises after the expiry of the period.
7. That the Second Party can vacate the property before expiry of lease by giving 1 month notice to the First Party AND the First Party can get the property vacated before the expiry of lease by giving 1 month notice to the second party.

31/01/2025

Varnika Tyagi

8. That the tenancy period can be extended subject to mutually agreed terms by both the parties.
9. That the second party will not sublet the said premises or part of the same to anybody else.
10. That the second party shall make the payment of monthly Electricity Charges to the society/concern department in time.
11. That the second party is fully responsible to maintain all provided utility with periodic maintenance in required time period, if any mishandling is occurred second party is responsible to get it in good conditions or replace it.
12. That the second party will not make any addition/alteration in the existing rented structure without the written permission of the owner.
13. That the second party will permit the owner or his duly authorized agent to enter into the said premises for inspection or required work at any reasonable time.
14. That the second party will use the said property for Residential purpose only.
15. That on the expiry of the said rent agreement, the second party shall hand over the said property to the first party, and in the same condition in which it was rented.
16. That a fresh rent agreement shall have to be signed if the rent agreement is extended beyond a period of 11 months.
17. That the second party vacates the property before 3 months security will not be refunded.
18. That the said rent shall be increased by 10% after every 11 months.

**IN WITNESS WHEREOF, BOTH THE** parties have signed this Rent Agreement of the day, month and year first above written.

**WITNESSES:-**

1.

FIRST PARTY/LANDLORD

*Kamika / Jaggi*

2.

SECOND PARTY/TENANT

*3/3/2012*

ATTESTED  
R.K. SINHA  
NOTARY  
GOVT. OF INDIA  
HAZIABAD



INDIA NON JUDICIAL



IN-UP04891398783458X

51  
Government of Uttar Pradesh

e-Stamp

ACC-SANDEEP KUMAR  
ACC Code-UP1407600  
GHAZIABAD ₹100

Certificate No.	: IN-UP04891398783458X
Certificate Issued Date	: 17-Feb-2025 07:30 PM
Account Reference	: NEWIMPACC (SV)/ up14076004/ GHAZIABAD SADAR/ UP-GZB
Unique Doc. Reference	: SUBIN-UPUP1407600406972126795089X
Purchased by	: Bulbul
Description of Document	: Article 35 Lease
Property Description	: H.No. 106/1, 1st Floor, Part-2, Subh Niwas Shivam Vihar, Muradnagar, Ghaziabad, U.P.
Consideration Price (Rs.)	:
First Party	: Anuj Kumar
Second Party	: Bulbul
Stamp Duty Paid By	: Bulbul
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)

सत्यमेव जयते



Please write or type below this line

IN-UP04891398783458X

*Anuj Kumar*



*Bulbul*

Statutory Alert

1. The authenticity of this Stamp Certificate should be verified at [www.sholestamp.com](http://www.sholestamp.com)
2. Any discrepancy in the details on this Certificate and as displayed on the website should be reported immediately to the concerned authorities.
3. The onus of checking the legitimacy is on the purchaser.
4. In case of any discrepancy please report to the concerned authorities.

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AND

Ms. Bulbul D/o Sh. Harendra Singh R/o 200, Pindora, Jahangirpur, Shamli, U.P-247778 (Aadhar No. 2432 9036 5830) hereinafter called the Second Party/TENANT which expression shall unless excluded by or repugnant to the context include its successors and assigns of the other part.

WHEREAS the LANDLORD is the absolute and exclusive owner of H.No. 106/1, 1<sup>st</sup> Floor, Part-2, Subh Niwas Shivam Vihar, Muradnagar, Ghaziabad, U.P. (hereinafter referred to as the SAID PREMISES).

AND WHEREAS THE first party agreed to let out the said property and the second party tenant agreed to take on rent the said property on the following terms and conditions :-

1. That the monthly rent of the said property is fixed by and between the parties at a sum of **Rs. 4,000/- (Rupees Four Thousand only)** per month Excluding Maintenance charges.
2. That the second party is fully responsible to pay **all the Electricity & Maintenance** charges.
3. That the second party will pay the said monthly rent in advance on or before the 05<sup>th</sup> day of each month of English Calendar.
4. That the Second party has given **Rs. 4,000/- (Rupees Four Thousand only)** as advance at the day of taken this property.
5. The Second Party will be give **Rs. 4,000/- (Rupees Four Thousand only)** being interest free security deposit refundable at the time of vacation of the said premises.
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7. That the Second Party can vacate the property before expiry of lease by giving 1 month notice to the First Party AND the First Party can get the property vacated before the expiry of lease by giving 1 month notice to the second party.



*Anuj Kumar*

*Bulbul*

8. That the tenancy period can be extended subject to mutually agreed terms by both the parties.
9. That the second party will not sublet the said premises or part of the same to anybody else.
10. That the second party shall make the payment of monthly Electricity Charges to the society/concern department in time.
11. That the second party is fully responsible to maintain all provided utility with periodic maintenance in required time period, if any mishandling is occurred second party is responsible to get it in good conditions or replace it.
12. That the second party will not make any addition/alteration in the existing rented structure without the written permission of the owner.
13. That the second party will permit the owner or his duly authorized agent to enter into the said premises for inspection or required work at any reasonable time.
14. That the second party will use the said property for Residential purpose only.
15. That on the expiry of the said rent agreement, the second party shall hand over the said property to the first party, and in the same condition in which it was rented.
16. That a fresh rent agreement shall have to be signed if the rent agreement is extended beyond a period of 11 months.
17. That the second party vacates the property before 3 months security will not be refunded.
18. That the said rent shall be increased by 10% after every 11 months.



**IN WITNESS WHEREOF, BOTH THE parties have signed this Rent Agreement of the day, month and year first above written.**

**WITNESSES:-**

1.

**FIRST PARTY/LANDLORD**

*Bulbul*

2.

**SECOND PARTY/TENANT**

*31/10/2012*

**ATTESTED**  
R.K. SINHA  
NOTARY  
GOVT OF INDIA  
AZIMABAD  
12/10/2012



(2)

## RENT AGREEMENT

**THIS RENT AGREEMENT is made on 17<sup>th</sup> day of February, 2025 between Mr. Anuj Kumar S/o Sh. Sardar Singh R/o House No. 35, Mindkali, Budhana, Muzafarnagar, U.P-251309 (Aadhar No. 5284 7595 7623) hereinafter is called the First Party/LANDLORD which expression shall wherever the context so requires and include his/her heirs, executors, administrators and assigns of the one part.**


**AND**

**Mr. Sunil Kumar S/o Sh. Kishori R/o H-33, Patel Nagar III, Ghaziabad, U.P-201001 (Aadhar No. 5399 4019 1976) hereinafter called the Second Party/TENANT which expression shall unless excluded by or repugnant to the context include its successors and assigns of the other part.**

**WHEREAS the LANDLORD is the absolute and exclusive owner of H.No. 106/1, 2<sup>nd</sup> Floor, Subh Niwas Shivam Vihar, Muradnagar, Ghaziabad, U.P. (hereinafter referred to as the SAID PREMISES).**

**AND WHEREAS THE first party agreed to let out the said property and the second party/Tenant agreed to take on rent the said property on the following terms and conditions**

1. That the monthly rent of the said property is fixed by and between the parties at a sum of **Rs. 8,000/- (Rupees Eight Thousand only)** per month Excluding Maintenance charges.
2. That the second party is fully responsible to pay **all the Electricity & Maintenance** charges.
3. That the second party will pay the said monthly rent in advance on or before the 05<sup>th</sup> day of each month of English Calendar.
4. That the Second party has given **Rs. 8,000/- (Rupees Eight Thousand only)** as advance at the day of taken this property.
5. The Second Party will be give **Rs. 8,000/- (Rupees Eight Thousand only)** being interest free security deposit refundable at the time of vacation of the said premises.
6. That the owner has let out the said property to the second party for a period of 11 months w.e.f **01-01-2025 to 30-11-2025** and the second party has agreed to vacate the premises after the expiry of the period.
7. That the Second Party can vacate the property before expiry of lease by giving 1 month notice to the First Party AND the First Party can get the property vacated before the expiry of lease by giving 1 month notice to the second party.



*(Handwritten signatures)*

8. That the tenancy period can be extended subject to mutually agreed terms by both the parties.
9. That the second party will not sublet the said premises or part of the same to anybody else.
10. That the second party shall make the payment of monthly Electricity Charges to the society/concern department in time.
11. That the second party is fully responsible to maintain all provided utility with periodic maintenance in required time period, if any mishandling is occurred second party is responsible to get it in good conditions or replace it.
12. That the second party will not make any addition/alteration in the existing rented structure without the written permission of the owner.
13. That the second party will permit the owner or his duly authorized agent to enter into the said premises for inspection or required work at any reasonable time.
14. That the second party will use the said property for Residential purpose only.
15. That on the expiry of the said rent agreement, the second party shall hand over the said property to the first party, and in the same condition in which it was rented.
16. That a fresh rent agreement shall have to be signed if the rent agreement is extended beyond a period of 11 months.
17. That the second party vacates the property before 3 months security will not be refunded.
18. That the said rent shall be increased by 10% after every 11 months.

**IN WITNESS WHEREOF, BOTH THE** parties have signed this Rent Agreement of the day, month and year first above written.

**WITNESSES:-**

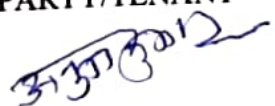
1.

FIRST PARTY/LANDLORD



2.

SECOND PARTY/TENANT



ATTESTED  
R.K. SINHA  
NOTARY  
GOVT. OF INDIA  
GHAZIABAD

## कार्यालय: नगर पालिका परिषद मुरादनगर, गाजियाबाद।

पत्रांक:- 3182/न0पा0परि0मु0/2024-25

दिनांक:- 24, मार्च, 2025

सेवा में,

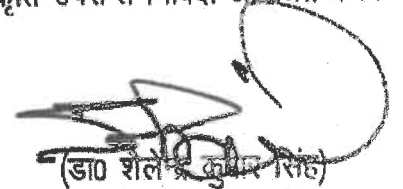
क्षेत्रीय अधिकारी,  
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,  
गाजियाबाद।

विषय:- स्वच्छ भारत मिशन-नगरीय 2.0 के अन्तर्गत यूज्ड वाटर मैनेजमेंट हेतु नगरीय निकायों के विस्तृत प्राक्कलन (डी0पी0आर0) तैयार किये जाने हेतु भूमि उपलब्ध कराये जाने के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक में सादर अवगत कराना है कि नगर पालिका परिषद मुरादनगर जनपद गाजियाबाद में एस0टी0पी0 बनाने के सम्बन्ध में खसरा संख्या 1171 रकबा 5000वर्ग मीटर सरना मुरादनगर में प्रस्तावित की गई है, जिसके सम्बन्ध में अधिशासी अभियन्ता, निर्माण खण्ड(द्वितीय) उ0प्र0 जल निगम(नगरीय) गाजियाबाद को पालिका के पत्र संख्या 1600/न0पा0परि0मु0/2024-25 दिनांक 26.11.2024 को डी0पी0आर0 तैयार किये जाने हेतु प्रेषित किया गया है, का सन्दर्भ ग्रहण करने का कष्ट करे।

उक्त के अनुपालन में अवगत कराना है कि अधिशासी अभियन्ता, निर्माण खण्ड(द्वितीय) उ0प्र0 जल निगम(नगरीय) गाजियाबाद द्वारा डी0पी0आर तैयार कर ली गई है, जल्द ही शासन को प्रेषित कर स्वीकृति उपरान्त निविदा आमंत्रित करने की कार्यवाही की जायेगी।



(डा0 शैलेश कुमार सिंह)

अधिशासी अधिकारी  
नगर पालिका परिषद,  
मुरादनगर गाजियाबाद

कार्यालय

जिलाधिकारी

गाजियाबाद

पत्रांक 2757/एन0जी0टी0-147/2025

दिनांक 24/मार्च/2025

Shri Anuj Kumar and Smt. Renu Kumar,  
Subh Niwas, 106/1, Village Asalatpur, Shivam Vihar, Muradnagar,  
opposite Krishna Institute of Engineering College, located at Muradnagar,  
District-Ghaziabad.

**विषय:—मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित एम0ए0 संख्या 138/2024 ओ0ए0 संख्या 183/2022 राजीव शर्मा बनाम स्टेट ऑफ उत्तर प्रदेश में पारित आदेश दिनांक 13.12.2024 के अनुपालन के सम्बन्ध में।**

उपरोक्त विषयक इस कार्यालय के पत्र संख्या 2127/एनजीटी-147/2024 दिनांक 10.12.2024 के क्रम में आपके प्रतिउत्तर दिनांक 14.02.2025 का संदर्भ ग्रहण करें जिसमें आप द्वारा उपरोक्त वर्णित स्थल Subh Niwas, 106/1, Village Asalatpur, Shivam Vihar, Muradnagar, opposite Krishna Institute of Engineering College, located at Muradnagar, District-Ghaziabad पर हॉस्टल अथवा पी0जी0 का संचालन बन्द कर दिये जाने से अवगत कराया गया है तथा वर्तमान में उक्त भवन का प्रयोग स्वयं के निवास हेतु होना सूचित किया गया है। तत्कम में आपके भवन का निरीक्षण नायब तहसीलदार, मोदीनगर, गाजियाबाद एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद के अधिकारियों द्वारा दिनांक 04.03.2025 को किया गया तथा निरीक्षण के समय मौके पर हॉस्टल अथवा पी0जी0 संचालित न होने की पुष्टि पायी गयी।

उपरोक्त तथ्यों को दृष्टिगत रखते हुये आपको निर्देशित किया जाता है कि आप द्वारा अपने भवन Subh Niwas, 106/1, Village Asalatpur, Shivam Vihar, Muradnagar, opposite Krishna Institute of Engineering College, located at Muradnagar, District-Ghaziabad पर सक्षम प्राधिकारी द्वारा स्वीकृत मानचित्र/बिल्डिंग प्लान के बिना किसी भी दशा में हॉस्टल अथवा पी0जी0 का संचालन न किया जाए।

(दीपक मीणा)  
जिलाधिकारी  
गाजियाबाद।

प्रतिलिपि:—

1. उपजिलाधिकारी—मोदीनगर, गाजियाबाद।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।
3. अधिशासी अधिकारी, नगर पालिका परिषद मुरादनगर, गाजियाबाद को उपरोक्त निर्देश के अनुपालनार्थ प्रेषित।

24/3/25  
जिलाधिकारी  
गाजियाबाद।